

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 477 OF 2019 IN APPEAL NO. 223 OF 2015 &
IA NO. 1247 OF 2019

IA NO. 476 OF 2019 IN APPEAL NO. 225 OF 2015 &
IA NO. 1246 OF 2019

IA NO. 474 OF 2019 IN APPEAL NO. 237 OF 2015 & IA NO. 165 OF 2016
IA NO. 475 OF 2019 IN APPEAL NO. 237 OF 2016 & IA NO. 513 OF 2016

IA NO. 473 OF 2019 IN APPEAL NO. 315 OF 2016
IA NO. 478 OF 2019 IN APPEAL NO. 12 OF 2017

Dated : 9th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Reliance Infrastructure Ltd. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Hasan Murtaza
Mr. S.Venkatesh
Ms.Nishtha Kumar
Mr. Krishnesh Bapat
Ms. Divya Anand

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ramanuj Kumar
Ms. Manpreet Lamba
Ms. Priyal Modi for the Impleader

Ms. Pratiti Rungta
Mr. Shivankur Shukla for R-1
Mr. M.Y. Deshmukh
Mr. Manjeet Kirpal for R-7
Mr. Raghav Malhotra for R-7
(in appeal No. 237 of 2015)
Mr. Sudhanshu S. Choudhari
Mr. YOgesh S. Kolte
Ms. Surabhi Gulerio for MSLDC

ORDER

We have heard learned counsel for the parties. Learned counsel for the parties may file written submissions on or before 16.07.2019 with advance copy to the other side.

List the matter on **16.07.2019**.

(Ravindra Kumar Verma)
Technical Member

Kt/mn

(Justice Manjula Chellur)
Chairperson